

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)...../2015
CRLMP No(s). 19247-19249/2015

(Arising out of impugned final judgment and order dated 19/12/2014 in CRLAP No. 329/1988,19/12/2014 in CRLAP No. 322/1988,19/12/2014 in CRLAP No. 476/1988 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

HET RAM & ORS. ETC.

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 20/11/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Gaurav Bhatia, AAG
Mr. Gaurav Srivastava, Adv.
Mr. Saral Chaturvedi, Adv.
Mr. Adarsh Upadhyay, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(S. K. RAKHEJA)
COURT MASTER

(H.S. PARASHER)
COURT MASTER